## IMPORT OF CARS FROM U.S.A. RETURNING INDIAN STUDENTS

- •221. SHRI DAHYABHAI V. PATEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to the answer given to Starred Question No. 456 in the Rajya Sabha on the 23rd January, 1963 and state:
- (a) the date of enforcement of the rule under which the students who have gone to the United States are asked to repatriate the foreign exchange drawn by them from India on their asking for licences for importing motor cars;
- (b) whether this rule applies to motor cars only or to other articles also; and
- (c) whether repatriation of foreign exchange is also demanded from students who want to come back with cars purchased by them in U.K.?

THE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) to (c) This procedure is being followed since March, 1962 only in respect of imports of motor cars as personal baggage, from all foreign countries including the U.K.

## SHARE CAPITAL OF INDIAN NATIONALS IN COMPANIES IN PAKISTAN

- •222. SHRI PANNALAL SARAOGI: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:
- (a) whether Government have come to any agreement with Pakistan regarding the transfer of share capital of Indian nationals in companies working in Pakistan; and
- (b) if so, what are the details of the agreement?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) There is no agreement with Pakistan under the

Movable Property Agreement regarding transfer of share capital of Indian nationals in companies working in Pakistan. Such transfers are governed by the normal exchange control regulations of the country from which the transfer is desired to be effected.

(b) Does not arise.

## HUTS ON PANCHKUTN ROAD, NEW DELHI

- •223. SHRI LOKANATH MISRA: Will the Minister of HEALTH be pleased to refer to the answer given to Unstarred Question No. 428 in the Rajya Sabha on the 23rd January, 1963
- (a) whether the rent of Rs. 12- 50 nP. fixed for prefabricated stalls on Panchkuin Road, New Delhi, is in proportion with the cost of the structure and the land, which is a public pavement; and
- (b) whether it is a fact that the structures are not constructed from fireproof material?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) No, Sir. Originally, the Committee fixed licence fee of these stalls at Rs. 30 per month per stall on capital cost

(b) The Committee have reported that the material used was not infla-mable.

## REDUCTION OF EXPENDITURE DURING THE EMERGENCY

- •224. SHRI R. N. KAKATI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the steps taken by his Ministry to reduce expenditure on various heads of account during the present emergency; and
  - (b) the anticipated saving on this account?